

Mr. Speaker: He wants to know whether the Chief Ministers of various States have been advised not to compete with one another in making extra demands for money, irrespective of the importance of the particular project, and so on. Naturally, they would be advised.

The Minister of Finance (Shri T. T. Krishnamachari): I do not think this was a matter which was discussed at the meeting of the National Development Council.

Shrimati Tarkeshwari Sinha: May I know whether it is a fact that the Chief Ministers of some of the States have expressed resentment that the Central Government are tapping all sources of loan in the market, and if so, whether any new formula is being evolved to balance the loan-raising by the Central Government and that by the State Governments?

Shri T. T. Krishnamachari: If the hon. Member is referring to the proceedings of the National Development Council, I should say there was no detailed discussion in this regard. But we had a meeting of the Finance Ministers of the States, where the question of States raising loans was discussed. But I do not think any serious accusation was made against the Central Government or against the Central Government's Finance Minister.

Employees State Insurance Scheme

*19. { **Shri Tangamani:**
Shri S. M. Banerjee:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No 173 on the 19th November, 1956 and state what steps have been taken to extend the facilities of Employees' State Insurance Scheme to the families of insured workers?

The Deputy Minister of Labour (Shri Abid Ali): The matter is being actively pursued with State Governments who are responsible for provision of medical care under the Scheme.

Shri Tangamani: In view of the fact that the Corporation has recommended that families also must be given medical facilities, may I know why there is considerable delay?

Shri Abid Ali: We want to cover families also. But, as I have stated, it is to be administered with the help of State Governments. We are persuading them to take it up early. It is hoped that families also will be covered within a year's time.

WRITTEN ANSWERS TO QUESTIONS

Electricity Charges of Ministers' Houses

*20. **Shri V. P. Nayar:** Will the Minister of Works, Housing and Supply be pleased to state the total amount paid in 1955-56 and 1956-57 towards electricity charges for the houses occupied in Delhi by Ministers and Deputy Ministers?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): The total expenditure on account of the Electric Power Consumed in the main bungalows, office portions, servants and staff quarters and on account of boundary lights has been as follows:

1955-56	Rs 1,16,450
1956-57	Rs 1,24,000

Training-within-Industry

*22. **Shri S. C. Samanta:** Will the Minister of Labour and Employment be pleased to state

(a) how the services of I.L.O. experts engaged in Training within Industry since 1947 were utilised;

(b) how many such experts were invited and came to India,

(c) how many Indians have been trained to assume the charge of works done by the experts;